FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S. MANTENA LABORATORIES LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	**Mantena Laboratories Limited**
2.	Date of incorporation of corporate debtor	17/10/2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U24230TG2000PLC035486
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 6-3-005, 1st floor, Avatar Sadan, Plot No.44, New Bowenpally, Hyderabad – 500011, Telangana **Unit 1 Factory:** Survey No. 715, Kondamadugu (V), Bibinagar (M), Yadadri Bhuvanagiri Dist., Telangana **Unit 2 Factory:** Survey No. 85-86, Hussainabad, Bhongir, Yadadri Bhuvanagiri Dist., Telangana
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: **06/08/2021** Date of Intimation to IRP: **10/08/2021**
7.	Estimated date of closure of insolvency resolution process	02/02/2022 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**CA. Sri Vamsi Kambhammettu** IBBI/IPA-001/IP-P00664/2017-2018/11141
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** Plot No. A85, Flat DX4, Sri Varasiddhi Nivas, Level 2, Road No. 11, Film Nagar, Jubilee Hills, Hyderabad – 500 033 **Email:** casrivamsi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Plot No. A85, Flat DX4, Sri Varasiddhi Nivas, Level 2, Road No. 11, Film Nagar, Jubilee Hills, Hyderabad – 500 033 **Email:** ip.mantenalab@gmail.com
11.	Last date for submission of claims	**24/08/2021**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads **Address:** A85, Flat DX4, Sri Varasiddhi Nivas, Level 2, Road No. 11, Film Nagar, Jubilee Hills, Hyderabad – 500 033 **Email:** ip.mantenalab@gmail.com

CA. Kambhammettu Sri Vamsi
I.P. Regn. No. IBBI/IPA-001/IP-P00664/2017-18/11141
Hyderabad
Insolvency Professional

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of **M/s. Mantena Laboratories Limited on 06/08/2021** (Date of Intimation to IRP: **10/08/2021**).

The creditors of **M/s. Mantena Laboratories Limited** are hereby called upon to submit their claims with proof on or before **24/08/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

CA. Kambhammettu Sri Vamsi
I.P. Regn. No. IBBI/IPA-001/ IP-P00664/ 2017-18/11141 Hyderabad
Insolvency Professional

K.S.S. Sri Vamsi

Date and Place: 12/08/2021, Hyderabad

CA. Sri Vamsi Kambhammettu
Interim Resolution Professional

SALE NOTICE UNDER IBC,2016

M/S.SRI SAI SINDHU INDUSTRIES LIMITED (In Liquidation)
Regd Office: # Plot:1163, H.No.8-1-43/81/23,1st Floor, Street No.10, Yellareddyguda, Ameerpet, Hyderabad-500073, Telangana.

The following Assets of M/S.SRI SAI SINDHU INDUSTRIES LIMITED (In Liquidation) forming part of Liquidation Estate are for sale by the Liquidator. The Sale will be done by the undersigned through the E-Auction platform https://ibbiarkadiatenium (with unlimited extension of 5 minutes each)

S. No.	Asset Description	Reserve price Rs. In Lakh
1	Inventory of 690 Mts of Sponge Iron lying under the sky since October 2016	85.00
2	All other Assets of the Company like Sundry Debtors and other receivables etc.	83.00

E-Auction timings on 15-09-2021

Item I	Item 2
3-4 p.m	4-5 p.m

Interested applicants may refer to the COMPLETE E- AUCTION PROCESS INFORMATION DOCUMENT containing details of terms and conditions of online E-Auction E-Auction Bid form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc. Available on Mis Arkadiate website https://ibarkadiatenium.in or through E Mail chandra1kar@gmail.com.

2.The Liquidator has right to accept or cancel or extend or modify etc. any terms and conditions of E-Auction at any time. He has right to reject any of the bid without giving any reasons.

3.EMD (i.e. 10% of reserve price) & Documents Submission deadline is 05:00 PM IST on 13-08-2021 and E Auction will be conducted from 3.00 p.m. TILL 07 PM IST on 15-09-2021.

4.E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" only.

Date : 13-08-2021 Sd/-CHANDRA SEKHAR ARASADA, Liquidator, CIR IBBI/2017/-
Place : Hyderabad IBBI Reg No. IBBI/IPA-001/IP-P00676/2017-18/11140

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s. BRS ENTERPRISES & TRADING LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s. BRS Enterprises & Trading Limited
2	Date of incorporation of corporate debtor	03rd March, 2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51433TG2011PLC073024
5	Address of the registered office and principal office (if any) of corporate debtor	Shop No 2, Beside Nizam Hair Oil Police Station Road, IDA, Bollaram, Jinnaram Md Bollaram, Telangana - 502325
6	Insolvency commencement date in respect of corporate debtor	05th August, 2021 Order of NCLT, Hyderabad Special Bench Court-1 in CP(IB) No.321/7/HDB/2020 [order received by IRP on 10-08-2021]
7	Estimated date of closure of insolvency resolution process	01st February,2022 [Being 180 days from insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CS Bhaskar B Reg No IBBI/IPA-002/IP-N00644/2018-2019/12024
9	Address and e-mail of the interim resolution professional, as registered with the Board	CS Bhaskar B (Insolvency Professional) 4/447A, 7th Street, Aruna Nagar, R.Vadamadurai, PO, Coimbatore - 641 017. E-mail : bhasja@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	25th August,2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s BRS Enterprises & Trading Limited** on 05th August, 2021(CP(IB) No.321 / 7 / HDB / 2020)

The creditors of **M/s BRS Enterprises & Trading Limited** are hereby called upon to submit their claims with proof on or before 25th August,2021to the interim resolution professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

(CS.B.Bhaskar)
Place : Coimbatore Name and Signature of Interim
Date : 12.08.2021 Resolution Professional

DEMAND NOTICE UNDER SARFAESI ACT

Union Bank of India — Andhra Bank — Corporation Bank
BANKRUPTCIPURA BRANCH 3-4-499 & 3-4-764 Near Barkatpura Chemun,Barkatpura,Hyderabad — 500027,040-27564472,27563162, 9948179841

Notice under Sect.13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Whereas at the request of you (Below mentioned borrowers), Indian Bank, Barkatpura Branch has granted OCC (Open Cash Credit) facility against schedule property creating security interest in favour of the Bank. The particulars of the property mortgaged by you by way of deposit of the title deeds creating security interest in favour of the Bank are mentioned hereunder. As you have failed to discharge the dues due to the Bank, the below mentioned loan account has been classified as Non performing Assets as per the guidelines issued by the Reserve Bank of India. So the **Demand Notices** sent to you by Registered Post (acknowledgement) have been returned undelivered, we are issuing the notice through paper publication.

Names of Borrower/Guarantors and Address: 1) **M/s Avirbhave Infratech India Pvt. Ltd.** Plot No.30, Flat No.302, Sri Sowmya Nilayam, Near Andhra Bank, KPHB Colony, SBH Phase Kukatpally, Hyderabad-500 085. (2) **Smt. Mrudula Sarvasetty (Director)**, Flat No.202, Second Floor, GR Prestige, House No.4, H.No.2-2-1084/1&Samp; 1/C/1, Plot No.2,3,4&5, Vijay Nagar Colony, KPHB, Near Indra Park, Kukatpally,Hyderabad-500 072. (3)**Smt. Lalitha Parameswari Rallabandi (Director)**, W/o. Chevaliah Krishna, Block-C, Flat No.1408, Divyasha Nuthalapati, Nandodaya Colony, NTR Nagar, Kukatpally, Hyderabad-500 072.(4) **Sri Chevaliah Krishna (Guarantor)**, Block-B, Flat No.1402, Sravanam Nuthalapati, Nandodaya Colony, NTR Nagar, Kukatpally,Hyderabad-500 072. (5)**Sri Sarvasetty Suresh (Guarantor)**, Flat No.202, Second Floor, G.R.Prestige, H.No.2-2-1084/1&2/C/202, Plot No.2,3,4 & 5, Vijay Nagar Colony, Road No.10, KPHB, Near Indra Park, Kukatpally,Hyderabad-500 072.

Demand Notice Dt.06.08.2021, Nature of facility: OCC, Ac No.0601786775 NPA Date: 31.03.2021 Outstanding Amount: Rs.89,15,059.04 as on 31.03.2021 together with interest, cost & charges from 01.12.2020. **Description of Property: (1)In the name of Sri Ch. Krishna:** all that the Flat No.404, in Third Floor, with a Built-up area of 2092sft (excluding common area), together with proportionate undivided share of land admeasuring 150.55 Sq.Yds in the building known as "HUDA Techno Enclave" being constructed in No.1-98/1/24 on plot No.41, in Survey No.64, situated at Section-B, Madhapur, Serilingampally Mandal, Ranga Reddy dist., under GHMC Serilingampally Circle. Boundaries of Complex: North by Neighbor's plot no.25, South by HUDA Road, East by 40 wide Road, Western of Flat No.402, North by Open to Sky, South by Corridor, East by Open to Sky & West by Flat No.403. **(2) In the name of Smt. Mrudula Sarvasetty:** all that the Flat No.202, in Second floor with a built-up area of 1125 sft (excluding common area) and Car Parking of 80 sft provided in B3 floor, together with proportionate undivided share of land admeasuring 22.05 Sq.Yds in the building known as "GR Prestige" being Constructed in Survey No.2,3,4 & 5 in Survey No.108, situated at Vijaya Nagar Colony, Kukatpally village and Mandal, Medchal Malkajgiri dist. under GHMC Kukatpally circle. Boundaries of Complex: North by 30 wide Road, South by 30 Wide Road, East by Neighbor's Land & Western of Flat No.202, North by Open to Sky, South by Corridor, East by Open to Sky & Western Corridor.

If you the aforementioned persons fail to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of the notice under Section 13(2) of SARFAESI Act, within 60 days from the date of this notice, the Bank will exercise all or any of the rights detailed under Sub-section (4) of Section13 of SARFAESI Act and other applicable provisions of the said Act. The notice is without prejudice to the Bank's right to initiate such other actions or legal proceeding, as deem necessary under any other provisions of law.

Date:12.8.2021,Place:Hyderabad. Authorised Officer,Indian Bank

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S. MANTENA LABORATORIES LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	MANTENA LABORATORIES LIMITED
2.	Date of Incorporation of Corporate Debtor	07/10/2010
3.	Authority under Which Corporate Debtor is Incorporated / Registered	Registrar of Companies Hyderabad
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U24231TG2010PLC073481
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: 8-2-603 Flat No. 401 Avenue Apts, Plot No.44 Road No.2 Banjara Hills, Hyderabad - 500034, Telangana Unit 1 Factory: Survey No. 171 Kondapur village, Zin, Sangareddy District Telangana Dist. Telangana Unit 2 Factory: Survey No. 59/46 Hasandevalli Village Kodakandla Mandal Telangana Dist. Telangana
6.	Insolvency commencement date in respect of corporate debtor	Date of Order 05/08/2021 Date of Receipt of IRP 10/08/2021
7.	Estimated date of insolvency resolution process	02/02/2022 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sri Vamsi Kanchamreddy IBBI/IPA-001/IP-P00664/2017-18/11140
9.	Address and email of the interim resolution professional, as registered with the Board	Address: Flat No. 405, Flat No. 24, Sai Sri Residency, Road No. 2, Film Nagar, Jubilee Hills, Hyderabad, 500 033 Email: sunrise.cirp@gmail.com
10.	Address and email to be used for correspondence with the interim resolution Professional	Address: Flat No. 405, Flat No. 24, Sai Sri Residency, Road No. 2, Film Nagar, Jubilee Hills, Hyderabad, 500 033 Email: sunrise.cirp@gmail.com
11.	Last date for submission of claims	24/08/2021
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at:	(a) Relevant Forms are available on www.ibbi.gov.in (b) Details of authorised representatives are available at: Address: Flat No. 405, Flat No. 24, Sai Sri Residency, Road No. 2, Film Nagar, Jubilee Hills, Hyderabad - 500 033 Email: sunrise.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of M/s. Mantena Laboratories Limited on 05/08/2021 (Date of Receipt of IRP 10/08/2021).

The creditors of **M/s. Mantena Laboratories Limited**, are hereby called upon to submit their claims with proof on or before 24/08/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA. For information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 12.08.2021 CA. Sri Vamsi Kanchamreddy
Place: Hyderabad. Interim Resolution Professional

CA. Kanchamreddy Vamsi
I.P. Regn. No. IBBI/IPA-001/IP-P00664/2017-18/11140 Hyderabad
Insolvency Professional

BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED

CIN: L24219TG1993PLC015963
Regd. Office: 9-2-206/93/A, Plot No. 3, Sagar Society, Road No. 2, Banjara Hills, Hyderabad-500 034. Tel + 91-40-42221212
Fax + 91-40-23540444. Website: www.bhagirad.com Email: info@bhagirad.com

Extract of Standalone & Consolidated Statement of Unaudited Financial Results for the Quarter Ended 30th June, 2021

in Lakhs

Sl. No.	Particulars	STANDALONE Quarter Ended 30-06-2021 (Unaudited)	31-03-2021 (Audited)	30-06-2020 (Unaudited)	Year Ended 31-03-2021 (Audited)	CONSOLIDATED Quarter Ended 30-06-2021 (Unaudited)	31-03-2021 (Audited)	30-06-2020 (Unaudited)	Year Ended 31-03-2021 (Audited)
1	Total Income from Operations (net)	9,838.30	9,756.75	6,149.31	31,893.96	9,838.13	9,756.57	6,149.31	31,893.58
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	1,089.99	1,041.94	316.95	3,123.33	1,089.91	1,027.39	316.95	3,108.79
3	Net Profit/(Loss) for the period before tax, (after Exceptional and/or Extraordinary items)	1,089.99	1,041.94	316.95	3,228.73	1,089.91	1,027.39	316.95	3,214.19
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	792.90	746.25	258.19	2,346.43	759.86	731.71	258.19	2,331.69
5	Total Comprehensive income for the period (comprising Profit/Loss) for the period (after tax) and other comprehensive income (after tax)	749.63	765.19	261.63	2,358.71	746.54	750.63	261.63	2,344.17
6	Equity Share Capital	830.97	830.97	830.97	830.97	830.97	830.97	830.97	830.97
7	Other Equity (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	14,749.79	-	-	-	14,735.24
8	Earnings Per Share (of Rs. 10/- each)								
	Basic in Rs.	9.10	8.93	3.11	28.24	9.14	8.81	3.11	28.06
	Diluted in Rs.	9.10	8.93	3.11	28.24	9.14	8.81	3.11	28.06

Notes:

1. The above is an extract of the detailed format of Standalone & Consolidated Unaudited Financial Results for the quarter ended 30th June, 2021. The same have been reviewed by the Audit Committee and were taken on record by the Board of Directors in their respective meetings held on 12.08.2021. The statutory Auditors of the Company have carried out a limited review of the financial results.
2. The above is an extract of the detailed format of Standalone & Consolidated Unaudited Financial Results for the quarter ended 30th June, 2021 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The Unaudited Financial Results in full format are available on the Website of the Stock Exchange (www.bseindia.com) and the Company (www.bhagirad.com)

By order of the Board
For Bhagiradha Chemicals & Industries Limited
Sd/-
S. Chandra Sekhar
Managing Director

Place: Hyderabad
Date : 12.08.2021

BARTRONICS INDIA LIMITED

Regd. Office : Survey No. 351, Raj Bollaram Village, Medchal Mandal, R.R. Dist, Telangana - 501401
website : www.bartronics.com, CIN: L29309TG1990PLC011721
(A Company under Corporate Insolvency Resolution Process by NCLT order No. CP (IB) No. 375/7/HDB/2019)

STATEMENT OF STANDALONE AND CONSOLIDATED UNAUDITED RESULTS FOR THE QUARTER ENDED 30 JUNE 2021

Rupees in Lakhs

Sl. No.	Particulars	STANDALONE QUARTERLY Un Audited 30 JUNE 2021	Audited 31 MAR 2021	Unaudited 30 JUNE 2021	Audited Year Ended 31.03.2021	Year Ended 31.03.2020	CONSOLIDATED QUARTERLY Unaudited 30 JUNE 2021	Audited 31 MAR 2021	Un Audited 30 JUNE 2020	Audited Year Ended 31.03.2021	Year Ended 31.03.2020
1	Revenue from Operations	1,482.35	1,820.18	1,438.80	6,343.90	6,801.17	1,482.35	1,820.18	1,438.80	6,343.90	6,801.17
2	Net Profit / (Loss) for the period before Tax and Exceptional items#	(1,330.98)	(1,203.09)	(1,288.05)	(5,048.18)	(4,686.03)	(1,330.98)	(1,203.09)	(1,288.05)	(5,048.18)	(4,686.03)
3	Net Profit / (Loss) for the period before tax (after Exceptional items#)	(1,330.98)	(1,203.09)	(1,288.05)	(5,048.18)	(4,686.03)	(1,330.98)	(1,203.09)	(1,288.05)	(5,048.18)	(4,686.03)
4	Net Profit / (Loss) for the period after tax (after Exceptional items#)	(1,318.24)	(1,085.63)	(1,276.01)	(4,923.23)	(5,127.46)	(1,318.24)	(1,085.63)	(1,276.01)	(4,923.23)	(5,127.46)
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(805.52)	(948.32)	(1,078.33)	(5,702.07)	(2,331.39)	(805.52)	(948.32)	(1,078.33)	(5,702.07)	(2,331.39)
6	Equity Share Capital	3,494.89	3,494.89	3,494.89	3,494.89	3,494.89	3,494.89	3,494.89	3,494.89	3,494.89	3,494.89
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	(10,806.16)	(10,002.13)	(5,106.04)	(10,806.16)	(5,106.04)	5,969.03	5,969.93	11,424.73	5,969.93	11,424.73
8	Earnings Per Share (Rs. 10/- each) (for continuing and discontinued operations) -										
	1. Basic:	(2.37)	(2.78)	(3.02)	(16.75)	(6.85)	(2.37)	(2.78)	(3.02)	(16.75)	(6.85)
	2. Diluted:	(2.37)	(2.78)	(3.02)	(16.75)	(6.85)	(2.37)	(2.78)	(3.02)	(16.75)	(6.85)

Note: 1. The Above is an extract of the detailed format for the quarter and year ended un-audited financial results filed with stock exchanges under Regulation 33 of the SEBI (LODR), 2015. The full format of audited financial results are available on the website of the stock exchanges i.e., www.nseindia.com and www.bseindia.com and is also available on the company's website: www.bartronics.com

2. The Company is under Corporate Insolvency Resolution Process by NCLT order No.CP (IB) No. 375/7/HDB/2019 dated December 02, 2019.

Date : 12.08.2021 For Bartronics India Limited
Place: Hyderabad sd/Mr. Chinnam Poorna Chandra Rao Resolution Professional

SBFC Finance Private Limited

(erstwhile Small Business Fincredit India Private Limited)
Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.

DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from Dewan Housing Finance Corporation Limited ("DHFL"). Pursuant to the Deed of Assignment dated 14th June 2019, DHFL transferred and assigned the financial assets and other rights in favour of the Securitisation Trust. Subsequently, the Securitisation Trust appointed SBFC Finance Private Limited as the Authorised Person to enforce all rights including enforcement of underlying securities. We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, as per guidelines of Reserve Bank of India, consequent to the Authorized Officer under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned hereunder calling upon the borrowers/co-borrowers/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.

The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

Name Of The Borrower / Address & Name of Trust	Date Of Notice & NPA	Loan No. and Outstanding Amount	Description Of Secured Assets:
1. Salram Badampodi, 2. Badampodi Naga Lakshmi, 3. Pravad Badampodi, D No-23 1112, Madhuranagar Colony, Street No 3, Shamshabad, Rangareddi, HYDERABAD,TELANGANA - 501218. Trust Name: SBFC HL Trust June 2019	Notice Date: 26th June 2021 NPA date: 31st May 2021	Loan Account No. 06000001750DH (PR0066040) Loan Amount: Rs. 931104/- (Rupees Nine Lakh(s) Thirty One Thousand One Hundred Four Only) Outstanding amount: Rs. 970443/- (Rupees Nine Lakh(s) Seventy Thousand Four Hundred Forty Three Only) as on 25th June 2021	All the piece and parcel of property bearing Door No. 10-308/1, R.S. No. 306/16, Plot No. 5, Opp To Mpup School, Santosh Nagar, Bhavanipuram, Kothamuru, G.P., Rajamundry, EAST GODAVARI, ANDHRA PRADESH- 533103

In the circumstances as aforesaid, the notice is hereby given to the above borrowers/co-borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of the SARFAESI Act and the applicable Rules thereunder. Please note that under Section 13 (13) of the SARFAESI Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Place: East Godavari Sd/-Jayal Nadar Authorized Officer,
Date: 13th August 2021 SBFC Finance Private Limited

SRI KPR INDUSTRIES LIMITED

CIN: L20200TG1988PLC009157
Floor, V.K Towers (Formerly KPR House), Sardar Patel Road, Secunderabad – 500 003.
Phone: +91 40 27847121, E-mail: bwpl9@yahoo.com

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2021

(Rs. In Lakhs)

Particulars	STANDALONE Quarter ended 30-06-2021 Unaudited	31.03.2021 (Audited)	30.06.2020 Unaudited	Year Ended 31.03.2021 (Audited)	CONSOLIDATED Quarter ended 30-06-2021 Unaudited	31.03.2021 (Audited)	30.06.2020 Unaudited	Year Ended 31.03.2021 (Audited)
1 Total Income from Operations	145.57	91.72	130.04	1463.57	333.11	246.21	183.45	2013.20
2 Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	82.81	-77.94	14.69	779.87	164.99	18.02	-45.17	865.41
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	82.81	-77.94	14.69	779.87	164.99	18.02	-45.17	865.41
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	81.17	-33.50	17.42	837.40	161.75	95.03	-31.58	963.07
5 Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	81.17	-33.50	17.42	837.40	161.75	95.03	-31.58	963.07
6 Equity Share Capital	2014.57	2014.57	2014.57	2014.57	2014.57	2014.57	2014.57	2014.57
7 Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		5688.47		5688.47		8801.56		8801.56
8 Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -								
1. Basic:	0.40	-0.17	0.09	4.16	0.80	0.47	-0.16	4.79
2. Diluted:	0.40	-0.17	0.09	4.16	0.80	0.47	-0.16	4.79

Notes:

1. The above results, as reviewed by the Audit Committee, were considered, approved and taken on record by the Board of Directors at its meeting held on August 12th, 2021.
2. The above results were prepared in accordance with Indian Accounting Standards (IND AS) prescribed under section 133 of the Companies Act, 2013 and other recognized accounting practices and policies to the extent applicable
3. Segment wise reporting as applicable under IND AS – 108 are given separately.
4. The format for un-audited quarterly results as prescribed in SEBI's Circular No. CIR/CFD/CMD/15/2015 dated 30th November, 2015 has been modified to comply with requirements of SEBI's Circular dated 5th July, 2016, Ind AS Schedule III (Division II) to the Companies Act, 2013 applicable to companies that are required to comply with IND AS.
5. Corresponding figures in previous year / period have been regrouped wherever considered necessary.

for Sri KPR Industries Limited
sd/-
N.Kishan Reddy
Managing Director
DIN:00038966

Place : Secunderabad
Date : 12-08-2021

నిజామాబాద్‌లో తుపాకీతో రౌడీషీటర్ హల్‌చల్

మన తెలంగాణ/నిజామాబాద్ : నిజామాబాద్ జిల్లా కేంద్రంలో ఓ రౌడీషీటర్ ఆదివారం నాడు హల్‌చల్ సృష్టించాడు. తన ఫ్యాక్షన్ రోజుల నేపథ్యం గుర్తుచేస్తూ ఆదివారం రౌడీషీటర్ కారుపై కర్రతో గాలిలో తుపాకీతో కాల్పులు జరుపుతూ తన కుడి కాలు కోల్పోయిన తన సహచరుడితో సహా ఇద్దరిని గాయపరిచాడు. ఈ సంఘటనకు సంబంధించిన వివరాలు ఇలా ఉన్నాయి. 61 సంవత్సరాలు కలిగిన ఓ వ్యక్తి ఆదివారం తెల్లవారు జామున 3 గంటల సమయంలో తన కారులో నిద్రపోతున్నాడు. అదే సమయంలో ఇద్దరు వ్యక్తులు అక్కడికి వచ్చి కారు అద్దాలు పగులగొట్టి కారులో నిద్రపోతున్న వ్యక్తిపై దాడి చేశారు. ఇద్దరి మధ్య ఘర్షణ జరిగింది. ఈ సమయంలో ఇద్దరిలో ఒకరు తన వద్ద ఉన్న తుపాకీతో గాలిలో కాల్పులు జరిపాడు. ఈ కాల్పుల్లో కారులో నిద్రపోతున్న వ్యక్తి కుడి కాలు తొడ భాగంలో తూటా తగిలి తీవ్ర రక్తస్రావం జరిగింది. ఈ సమయంలో అక్కడ ఉన్న ప్రజలు ఇద్దరి వద్ద నుంచి తుపాకీని లాక్కున్నారు. ఇద్దరిని పట్టుకుని చితకబాదారు. ఈ సమాచారం తెలుసుకున్న ఎస్సై సంఘటన స్థలానికి చేరుకుని గాయపడిన వ్యక్తిని ఆసుపత్రికి తరలించారు. ఈ సంఘటనకు సంబంధించి ఇద్దరి వద్ద నుంచి తుపాకీ, కారు స్వాధీనం చేసుకున్నారు. ఈ సంఘటనలో గాయపడిన వ్యక్తి పేరిట గల్ఫ్‌లో ఏర్పాటు చేసుకున్న వ్యాపారాన్ని ఎవరికో అప్పగించి ఇండియాకు వచ్చి ఇక్కడ ఉండడం, ఇతడి పేరిట ఉన్న ఆస్తిని అమ్మి డబ్బు తీసుకుని వెళ్లాలని ఒత్తిడి చేస్తుండడం వల్ల ఇద్దరి మధ్య ఘర్షణ జరిగినట్లు తెలుస్తోంది. ఇద్దరి మధ్య ఆస్తి తగాదాలు ఉన్నట్లు తెలుస్తోంది. ఈ సంఘటనపై కేసు నమోదు చేసుకుని దర్యాప్తు చేపట్టినట్లు సీఐ తెలిపారు.

సింగరేణి @ 61

- పదవీ విరమణ వయసు పెంచుతూ ఉత్తర్వులు జారీ
- ఈ ఏడాది మార్చి 31 నుంచి రిటైర్ అయిన వారందరికీ వర్తింపు
- ఈ నెలాఖరులోగా విశ్రాంత ఉద్యోగులు, అధికారులు విధుల్లో చేరాలి
- ఉద్యోగులు, అధికారులు, కార్మిక సంఘాల హర్షాతిరేకాలు
- సీఎంకు, సీఎండీకి కృతజ్ఞతలు

మన తెలంగాణ/కొత్తగూడెం : సింగరేణి యాజమాన్యం పదవీ విరమణ వయసును 61 సంవత్సరాలకు పెంచుతూ నిర్ణయం తీసుకుంటూ ఇచ్చిన ఉత్తర్వులు మంగళవారం రాత్రి వెలువడ్డాయి. ఈ నిర్ణయం మేరకు ఈ నెలాఖరులోగా విశ్రాంత ఉద్యోగులు, అధికారులు విధుల్లో చేరాలని సూచించింది. ఈ ఉత్తర్వులు ప్రస్తుతం పనిచేస్తున్న సంస్థలకు మాత్రమే కాకుండా ఇటీవల పదవీ విరమణ పొందిన వారికి కూడా వర్తిస్తాయని సంస్థ పేర్కొంది. ఈ నిర్ణయాలతో కార్మిక ఉద్యోగులకు ప్రయోజనం కలుగుతుందని కార్మిక సంఘాలు హర్షం వ్యక్తం చేశాయి. ఈ నిర్ణయాలతో సింగరేణి సంస్థపై ఆర్థిక భారం పడుతుందని, ఇప్పటికే సంస్థ నష్టాల్లో కొనసాగుతోందని, ఈ నిర్ణయం వల్ల సంస్థ మనుగడకే ప్రమాదం కలుగుతుందని పలువురు ఆందోళన వ్యక్తం చేశారు. ఈ నిర్ణయాలతో సింగరేణి సంస్థపై ఆర్థిక భారం పడుతుందని,

సింగరేణి @ 61

- పదవీ విరమణ వయసు పెంచుతూ ఉత్తర్వులు జారీ
- ఈ ఏడాది మార్చి 31 నుంచి రిటైర్ అయిన వారందరికీ వర్తింపు
- ఈ నెలాఖరులోగా విశ్రాంత ఉద్యోగులు, అధికారులు విధుల్లో చేరాలి
- ఉద్యోగులు, అధికారులు, కార్మిక సంఘాల హర్షాతిరేకాలు
- సీఎంకు సీఎండీకి కృతజ్ఞతలు

మన తెలంగాణ/హైదరాబాద్ : సింగరేణి ఉద్యోగుల పదవీ విరమణ వయసును 61 సంవత్సరాలకు పెంచుతూ గురువారం ఉత్తర్వులు జారీ చేసింది. మంత్రి మండలి కె చంద్రశేఖర్‌రావు అధ్యక్షతన జరిగిన సమావేశంలో సంస్థ సీఎండీ ఎన్ శ్రీధర్ అధ్యక్షతన జరిగిన సంస్థ రివైజ్ బోర్డు ఆరు దైర్ఘ్య సమావేశంలో ఉద్యోగుల పదవీ విరమణ వయసును 61 సంవత్సరాలకు పెంచేందుకు ఆమోదం తెలిపిన విషయం తెలిసిందే. ఈ నేపథ్యంలో పదవీ విరమణ వయసు పెంపునకు సంబంధించిన ఫైల్ నిర్వాణాలతో కూడిన ఉత్తర్వులను కార్మిక, ఉద్యోగుల, మేనేజర్ల సంఘాల నేతలకు అందజేశారు. ఈ ఉత్తర్వులు ప్రస్తుత సవరించిన వయస్సు పరిధి 61 సంవత్సరాలు దాటిన ఉద్యోగులకు వర్తిస్తాయని పేర్కొన్నారు. 2021 మార్చి తర్వాత పదవీ విరమణ పొందిన ప్రతి ఒక్క ఉద్యోగికి, అధికారికి తిరిగి సర్వీసులో చేరడానికి అవకాశం కల్పించారు. ఈ నెలాఖరులోగానే చేరాలని పేర్కొన్నారు. ఈ నెలాఖరులోగానే చేరే అవకాశం ఉండదని పేర్కొన్నారు. పదవీ విరమణ పొందిన తేదీ మరుసటి రోజు నుంచి చేరే తేదీ వరకు కాలాన్ని (నో వర్క్ నో పే) గా పరిగణిస్తారు. కార్మిక సంఘాల నాయకులు, ఉద్యోగ సంఘాల నాయకులు, పదవీ విరమణ పొందిన తరువాత చేరాలని కోరుతూ తిరిగి చేరాలని పేర్కొంటూ ఒక్క ఉద్యోగులు, అధికారులకు కోల్ మైన్స్ సెంట్రల్ ప్రభుత్వ పర్యవేక్షణ కేంద్రానికి సమాచారం అందుతుంది. గడువు పెంచిన విధానంలో కూడిన ఉత్తర్వులను సింగరేణి కార్మిక సంఘాలు, కార్మికులు, ఉద్యోగులు, అధికారులు, కార్మిక సంఘాల నాయకులు, సీఎండీ శ్రీధర్‌కు పుష్పగుచ్ఛాలు అందజేసి కృతజ్ఞతలు తెలిపారు. ఈ సందర్భంగా సీఎండీ శ్రీధర్ మాట్లాడుతూ సింగరేణి సంస్థ ఉద్యోగులు, అధికారుల సంక్షేమం, సంస్థ అభివృద్ధి కోసం ఎప్పటికప్పుడు సంస్థ తీసుకున్న నిర్ణయాలు అమలు చేస్తూ వస్తున్నామని తెలిపారు. ఈ సమావేశంలో సంస్థ డైరెక్టర్ (ఆపరేషన్స్) జి వెంకటేశ్వర్లు, డైరెక్టర్ (పర్సనల్) కె వీరారెడ్డి, డైరెక్టర్ (ఫైనాన్స్) బలరామ్ నాయక్, సీజీఎం (పర్సనల్) ఎం సూర్యనారాయణ, సీజీఎం (పీఆర్) ఎం సుధాకర్ తదితరులు పాల్గొన్నారు.

ఉద్యోగుల్లో ముఖ్యాంశాలు

- సంస్థ 61 సవరణ అంశం గ్రూప్-1 మరియు గ్రూప్-2 ఉద్యోగులకే కేటాయించడం జరుగుతుంది. సవరణ తేదీ 01.04.2021 నుండి 31 డిసెంబర్ 2021 వరకు అమలు పరిచేందుకు.
- ఒకసారి గ్రూప్-1, గ్రూప్-2 ఉద్యోగులకే సవరించిన తర్వాత వారు మళ్ళీ ఉద్యోగులుగా చేరితే వారికి పదవీ విరమణ వయస్సు 61 సంవత్సరాలు మాత్రమే వర్తిస్తుంది.
- కారుణ్య నియామకాలు, మెడికల్ కార్డు తీసుకున్న వారు మళ్ళీ తిరిగి విధులకు ఇష్టపడరు. రిటైర్ అయిన ఉద్యోగుల వివరాలు, వారి పదవీ విరమణ తేదీలు, వారి పేర్లు, వారి పనిచేసిన డిపార్ట్‌మెంట్ వివరాలు, వారి ఫోన్ నెంబర్లు, వారి ఇ-మెయిల్ అడ్రస్ వివరాలు సేకరించి వారికి ఈ సమాచారం అందించడం జరుగుతుంది. ఇప్పటికే రిటైర్ అయిన 1,082 మంది ఉద్యోగులకు సమాచారం మరియు 11,000 కు పైగా ఉద్యోగులకు సమాచారం పంపించడం జరిగింది.
- ఈ ఉత్తర్వులు 2021 మార్చి 31 తేదీ తర్వాత పదవీ విరమణ పొందిన ప్రతి ఒక్క ఉద్యోగికి, అధికారికి తిరిగి సర్వీసులో చేరడానికి అవకాశం కల్పించడం జరుగుతుంది. ఈ నెలాఖరులోగానే చేరాలని పేర్కొన్నారు. ఈ నెలాఖరులోగానే చేరితే అర్హులవుతారు. ఇప్పటికే సర్వీస్ లో ఉన్నవారికి ఇవి వర్తించవు. ఇప్పటికే సర్వీస్ లో ఉన్నవారికి ఇవి వర్తించవు. ఇప్పటికే సర్వీస్ లో ఉన్నవారికి ఇవి వర్తించవు. ఇప్పటికే సర్వీస్ లో ఉన్నవారికి ఇవి వర్తించవు.

పారదర్శకంగా బదిలీలు

మహిళా ఉద్యోగులకు సివండి సీలు చేశారు : తులసి

మన తెలంగాణ/హైదరాబాద్ : వడ్డీల తీరుగా నాలా విద్యుత్ సంస్థలో ఉన్నతో ఖచితంగా పనిచేస్తూ సమర్థవంతమైన సేవలందించిన మహిళా ఉద్యోగులకు మేనేజింగ్ డైరెక్టర్ నంబర్ సెక్రటరీ అండ్ మేనేజర్ టెక్నికల్ జి రమణుడు రెడ్డి కరుణ పుష్పగుచ్ఛం అందించారు. ఈ సందర్భంగా విద్యుత్ భవన మహిళా ఉద్యోగుల సంక్షేమ, సంఘం (FWWA) అసోసియేషన్ డా. ఎం. తులసి నాగరాణి మాట్లాడుతూ సంస్థలో మరిన్ని సమాజాభివృద్ధిలో ఇబ్బందులను అధిగమించి వారికి సాధ్యమైనంత సహకారం అందించి మహిళా ఉద్యోగులకు వివాహాలకు సంబంధించి సెలవులు, ఇతర సౌకర్యాలు కల్పించడం జరిగిందని ఇలా పూర్తిగా మహిళా ఉద్యోగులకు సీఎండీ శ్రీధర్ ఇలా ఎలా తెలియాలి. ఇబ్బందులు ప్రత్యేక మహిళా ఉద్యోగులు వారికి ఇలా ఇబ్బందులు ఎదురైతే ఇలా ఇలా ఇలా తెలియాలి. అప్పుడప్పుడే ఈ సమస్యలు పరిష్కారం అవుతుంది. ఇలాంటివి రావడం లేదా బాధపడుతున్నారు సీఎండీకి కరుణ పాలిలో మహిళా సిబ్బంది ఆధ్వర్యం కార్యం కల్పించడం జరిగింది. ఇలాంటివి ఇలా ఇలా ఇలా